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Title: Need to provide adequate compensation to farmers who lost their crops due to frost and cold winds in Bhiwani and Mahendragarh districts in Haryana.

SHRIMATI SHRUTI CHOUDHRY (BHIWANI-MAHENDRAGARH): I would like to draw the kind attention of the Government regarding the request to release immediate compensation for loss suffered due to frost in my Parliamentary Constituency Bhiwani-Mahendragarh (Haryana).

In this regard, the undersigned had met the Hon'ble Minister for Agriculture on 18th February, 2012 to request to release adequate compensation for the loss suffered due to frost & cold winds in South Haryana and to request to include "frost" in the list of eligible Natural Calamities after assessing the situation properly. The Government of India alongwith State Revenue Officers conducted special girdawari to assess the actual loss of crops in order to give relief to the affected farmers and their families. The crops especially mustard and barley has either been ruined or badly affected in my Parliamentary Constituency Bhiwani-Mahendragarh.

It is observed that the Ministry of Home Affairs (Disaster Management Division) vide their letter No.32-3/2012-NDM-1, dated 20th September 2012 addressed to the Chief Secretary, Government of Haryana, Chandigarh has allotted Rs. 31.10 crore from NDRF for management of Cold Wave/Frost January-February, 2012 under Central Assistance based on the recommendation of the High Level Committee meeting held on 12.9.2012, considering the Memorandum and based on the Report of the Central Team, with the approval of the recommendations of the Inter Ministerial Group thereon under the extant items and norms of assistance under the State Disaster Response Force and National Disaster Response Force. However, despite the completion of one year, the affected farmers could not be compensated in Bhiwani & Mahendragarh districts in Haryana so far.

Hence, I request the Hon'ble Minister for Home Affairs in consultation with Ministry of Agriculture, through the Chair, to kindly look into the matter seriously and arrange to adequately compensate the farmers and their families by releasing the funds in the form of compensation for this purpose without any further delay.